

IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'FRIDAY-I' : NEW DELHI)

BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT

AND

SHRI BRAJESH KUMAR SINGH, ACCOUTANT MEMBER

SA No. 468/Del/2024

Arising out of ITA No. 5302/Del/2024

Asstt. Year: 2021-22

AND

ITA NO. 5302/Del/2024

Asstt. Year: 2021-22

FLUOR DANIEL INDIA PRIVATE LIMITED, B-9, LGF, GREEN PARK MARKET, GREEN PARK, SOUTH WEST DELHI – 16 (PAN: AAACF0927G) ++Shri Ajay Gupta, 293, Sector-15, Faridabad, Haryana-121006	Vs	DCIT, CIRCLE 7(1), NEW DELHI
(APPELLANT)		(RESPONDENT)
PAN No. BDPPG7239G		

Assessee by : Sh. Vishal Kalra, Adv. & Ms. Sumisha Murgai, CA & Sh. Kashish Gupta, CA

Revenue by : Sh. Rajesh Kumar Dhanesta, Sr. D.R.

Date of Hearing: 13.12.2024

Date of Pronouncement: 13.12.2024

ORDER**Per Mahavir Singh, VP**

This Stay Application under Rule 35A of the Income Tax Appellate Tribunal Rules, 1963 has been preferred by the assessee, seeking stay of the outstanding demand in dispute for the assessment year 2021-22.

2. At the time of hearing, Ld. Counsel for the assessee submitted that the instant stay as well as corresponding appeal may be disposed off, as rectification order has been passed by the Assessing Officer and final adjustment in this case has been reduced to Rs. 9503/-. In support of his contention, he filed a copy of rectification order passed u/s. 154 r.w.s 92CA(5) of the Act dated 6.12.2024. Ld. DR has no objection.

3. We have heard both the parties and perused the records. In view of aforesaid rectification order dated 6.12.2024 passed by the AO, wherein the final adjustment has been reduced to Rs. 9503/- and keeping in view of the request of the Ld. AR, as aforesaid, we deem it fit and proper to dismiss the stay application as well as corresponding appeal filed by the assessee being withdrawn.

4. In the result, the Assessee's Stay Application and Appeal stand dismissed.

Order Pronounced in the Open Court on 13/12/2024.

Sd/-

Sd/-

(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER

(MAHAVIR SINGH)
VICE PRESIDENT

SRBhatnagar

Copy forwarded to: -

1. Appellant
2. Respondent
3. DIT
4. CIT (A)
5. DR, ITAT

TRUE COPY

By Order,

Assistant Registrar, ITAT, Delhi Benches